

[Shri Zainul Basher]

I wonder what would have happened to me and other Muslim citizens of this country, if the Aligarh movement had not taken place in this country. I have not been a student of the Aligarh Muslim University; I have been a student of the Allahabad University. But I am indebted to the Aligarh movement due to the influence of which I could get the English and modern education, and could come to this great Parliament.

This is the history of the Aligarh Muslim University. This University has been deprived of its original, historical character and of its minority character in 1965, and of its autonomy, as Dr. Subramaniam Swamy said, in 1972. In those days, this Government of Mrs. Gandhi was in power. But I am sorry that in those days, their opinion was over-shadowed, by persons like Mr. Chatterjee. They were over-shadowed, and the consequence was obvious.

MR. DEPUTY-SPEAKER: Mr. Zainul Basher, you can continue after 6 p.m. Now Mr. Makwana will make a statement.

SHRI RAM VILAS PASWAN (Hajipur): I want to raise a point of order, under rule 376, between item 17 and the Ministers' statement.

उपाध्यक्ष जी, मेरा मीडेंट आफ्  
आर्डर है ।

17 hrs.

MR. DEPUTY-SPEAKER: What is that point of order? There is vacuum in the House.

SHRI RAM VILAS PASWAN:  
Under Rule 376 between item No.  
19 and the statement by the Minister.

उपाध्यक्ष महोदय, मेरा पॉइंट आफ् आर्डर यह है कि मंत्री जी अभी स्टेटमेंट देने जा रहे हैं । इसी सदन में कहा गया था कि बैकवर्ड क्लासेज कमीशन की रिपोर्ट को रखा जायगा । और अभी मंत्री जी इस पर स्टेटमेंट देने जा रहे हैं । मैं मंत्री जी से जानना चाहता हूँ कि रिपोर्ट को ले डाउन करने जा रहे हैं कि नहीं ? या सिर्फ स्टेटमेंट देने जा रहे हैं कि फिर रखी जायगी, फिर रखी जायगी । क्या बैकवर्ड क्लासेज कमीशन का यही क्वेश्चन होगा ?

MR. DEPUTY-SPEAKER: Let him make a statement. You can then make a statement.

17.01 hrs.

#### STATEMENT RE. SECOND BACKWARD CLASSES COMMISSION'S REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): The Second Backward Classes Commission under the Chairmanship of Shri B. P. Mandal was appointed on January 1, 1979. The Commission submitted its report on 31st December, 1980.

Article 340 of the Constitution, under which the Commission was appointed, requires that the President shall cause a copy of the report together with a memorandum explaining the action taken thereon to be laid before each House of Parliament.

The report has been under the consideration of the Ministry of Home Affairs in consultation with other Ministries and the Planning Commission. Government propose to place the report before the two Houses of

Parliament together with the "action taken memorandum" during the ensuing Budget Session.

(Interruptions)

SHRI CHANDRAJIT YADAV (Azamgarh): Early in the Budget Session.

MR. DEPUTY-SPEAKER: No discussion on a Government's statement (Interruptions)

MR. DEPUTY-SPEAKER: Mr. Shejwalkar, your motion.

SHRI CHANDRAJIT YADAV: The Prime Minister has assured a delegation that this Report will be presented before the House early in the next Budget Session.

SHRI YOGENDRA MAKWANA: As early as possible in the Budget Session.

MR. DEPUTY-SPEAKER: Very good. It is an improvement.

SHRI RAM VILAS PASWAN: You are a champion of backward classes, but when you are in the Chair, you forget everything.

MR. DEPUTY SPEAKER: I am satisfied. As far as possible, it is some improvement.

Shri Shejwalkar.

17.03 hrs.

[SHRI SOMNATH CHATTETJEE in the Chair]

**MOTION RE: MARUTI LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) RULES**

SHRI N. K. SHEJWALKAR (Gwalior): I beg to move:

"That this House resolves that in pursuance of sub-section (3) of section 31 of the Maruti Limited (Acquisition and Transfer of Undertakings) Act, 1980 (64 of 1980), the following modifications be made in the Maruti Limited (Acquisition and Transfer of Undertakings) Rules, 1981, published in the Gazette of India by Notification No. S.O. 295

(E) dated the 8th April, 1981 and laid on the Table of the House on the 6th May, 1981:—

(1) in rule 3, in the proviso,— for 'he may, for reasons to be recorded in writing, accept the intimation within a further period of thirty days, but not thereafter.'

substitute 'he may after taking necessary evidence to establish cause of delay and after recording reasons for acceptance of intimation, condone delay upto a maximum period of fifteen days only and no more.'

(2) After rule 4, insert,—

'5. Publication of intimation— On the day following immediately the expiry of thirty days from the date to be specified by the Central Government under section 18 of the Act for giving intimation for claims, complete list of the claimants who have given intimation within the time shall be put on the Notice Board of the office giving in brief the particulars of the claim i.e. the amounts and the nature of claim, and it shall also be published in the Government of India Gazette.'

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution."

Though I am very clear that the scope of this modification is very limited, I will be failing in my duty if I do not submit to the House in brief the history and the grounds of the Act and rules on the basis of which I am proposing this amendment. This Maruti Limited (Acquisition and Transfer of Undertakings) Bill was brought in place of an Ordinance which was issued then; and this Bill was passed by Lok Sabha in 1980, that is one year before. Therein this undertaking was acquired and transferred to the State, which took upon itself certain liabilities like payment to the Categories mentioned in the Schedule, namely,

"Category I—employees' dues etc. Revenues, taxes, cesses, rates or